LOK SABHA UNSTARRED QUESTION NO.1868 TO BE ANSWERED ON 9th DECEMBER, 2021

Delay in Operation of Petrol Pumps

†1868. SHRI ANURAG SHARMA:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the cases of oil company in Uttar Pradesh have come to light where the operation of petrol pumps has not been started even after the issuance of letter of indent;

(b) if so, the details thereof;

(c) whether any plan has been formulated by the Government for settlement of such disputes; and

(d) if so, the details thereof along with the details of the cases settled, district-wise?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a)&(b) Public Sector Oil Marketing Companies (OMCs) have informed that commissioning of Retail Outlets (ROs) is a long drawn process which involves obtaining necessary statutory approvals like District Magistrate's NOC, NHAI access permission, Forest NOC, construction approval etc., as applicable. All the locations where Letters of Intent (LOIs) are issued, ROs may not be commissioned for want of statutory approvals from authorities, legal disputes, land & land related issues and complaints on the location. The number of pending LOIs of Public Sector OMCs for the State of Uttar Pradesh is 2992 as on 30.09.2021.

(c)&(d) OMCs continuously endeavor to convert the LOIs into Commissioning for RO dealership by resolving the issues/disputes.

Public Sector OMCs have commissioned 1531 ROs in the State of Uttar Pradesh during 2020-21 and 2021-22 (Apr-Sept, 2021) including 25 ROs by resolving issues/disputes.
